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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.594 of 1993

Date of Decision.15.10.93.

N.R.KaloniaApplicant.

Versus

Union of India & anotherRespondents

CORMA:

Hon'ble Mr.S.R.Adige, Member(A)

JUDGMENT (ORAL)

None appeared for the applicant inspite of waiting for over two hours and this case being called out more than once. None for the respondents either.

2. Accordingly, this application is being disposed of in the light of the materials available on record.

3. The applicant Shri N.R.Kalonia, Data Processing Assistant, Grade B, Staff Selection Commission has impugned the order dated 12.9.91 (Annexure-A1) transferring him from EDP Section to the Research & Analysis Section within the Staff Selection Commission. His grounds are that he was selected as Technical Assistant in the EDP Branch of the SSC on 9.1.76 and was promoted as Asstt. Superintendent on 20.4.89 for the purposes of performing his duties in Electronic Data Processing Section only and was required to be engaged on duties connected with EDP only. He claims that the employees working in the R & A Section have not to perform duties connected with EDP and, therefore, the service rendered by him will not be counted as service reckonable for the purpose of promotion to higher grade viz. Superintendent/Programmer. He avers that the service in the EDP Section has got higher promotional

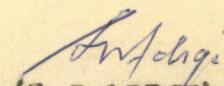
opportunities than that in R & A Section.

4. In their counter affidavit, the respondents have challenged this application and pointed out that it is for the Commission to decide how and where the service of an employee can be utilised in the best public interest. They deny that the services performed in the R & A Section will not be counted for promotion to higher grade and aver that the promotional prospects of the applicant will not be adversely effected just because of his posting in a particular branch of the Commission. They point out that the applicant is not the only official transferred from the EDP Branch. There are several other officials who have been similarly transferred from this branch to other branches. Even in the EDP Branch, not all the officials are working on computers all the time.

5. The respondents have correctly pointed out that an official in the Commission can be transferred from one branch to other branch due to administrative reasons and exigencies /work. No Government Servant can insist for his posting at a particular place as a matter of right.

6. In view of the averments, made by the respondents and the accepted position that no Govt. servant can insist for his posting at a particular place as a matter of right, the impugned order warrants it no interference and/is accordingly dismissed.

7. No costs.


(S. R. RADIGE)
MEMBER(A)